

HIGH COURT OF CHHATTISGARH, BILASPUR

ORDER

No. 15229/CPC/2025

Bilaspur, dated 04/08/2025

Whereas Tender No. 7338/CPC/2025 dated 16.04.2025 was floated for the disposal of e-Waste and Scrap Material of the High Court of Chhattisgarh and District Courts, in which M/s Mothiya Brothers, Karan Kunj, Jagdish Colony, Near Hafed Godown, Hansi, Haryana-125033, Phone No. 7206469767, Email: mothiyabrothers@gmail.com, participated and was declared the Highest Bidder with a quoted amount of Rs. 60,98,000/-.

Whereas Work Order No. 9782/CPC/2025 dated 28.05.2025 was issued to the said firm in accordance with the aforementioned tender.

Whereas the firm vide email dated 13.06.2025 requested to amend the quoted amount, citing an error and financial incapacity, and offered a reduced amount of Rs. 45,00,000/- with 18% GST.

Whereas the request made by the firm was rejected vide Letter No. 10830/CPC/2025 dated 19.06.2025, with directions to deposit the quoted amount and submit 5% of the total contract value as Performance Security within 15 days.

Whereas the firm failed to comply with the terms of the Work Order, did not deposit the required amount or collect the articles, and failed to respond further, causing unnecessary delay and disruption to the tender process of this High Court.

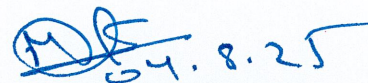
Whereas Show Cause Notice No. 13231/CPC/2025 dated 16.07.2025 was issued seeking an explanation for non-compliance and informing them about proposed blacklisting.

Whereas the reply submitted by the firm via email dated 21.07.2025 has been examined and found unsatisfactory and repetitive, lacking proper justification for non-performance and failing to address the concerns of this High Court.

Now, therefore, in view of the failure of M/s Mothiya Brothers to fulfil the directions mentioned in Work Order no. No. 9782/CPC/2025 dated 28.05.2025 and its Tender No. 7338/CPC/2025 and the resultant disruption caused to the tender process of the High Court.

Therefore, as directed, it is hereby ordered that the firm M/s Mothiya Brothers, Hansi, Haryana is blacklisted and barred from participating in any future tenders of the High Court of Chhattisgarh, Bilaspur until further Orders.

By the order of Hon'ble the Chief Justice



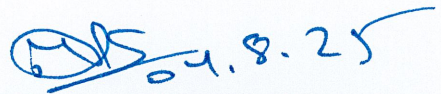
(Maneesh Kumar Thakur)
Registrar General

Endt. No. 15230 /CPC/2025

Bilaspur, dated 04/08/2025

Copy to:

- The Registrar(Computerization)-cum-C.P.C. with a request to upload this Order on the official website of the High Court of Chhattisgarh.
- All other High Courts for information.
- The Budget Officer, High Court of Chhattisgarh, Bilaspur (C.G.) for information.
- M/s Mothiya Brothers, Karan Kunj, Jagdish Colony, Near Hafed Godown, Hansi, Haryana-125033, Phone No. 7206469767, Email: mothiyabrothers@gmail.com, for information.



(Maneesh Kumar Thakur)
Registrar General